

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. 2

EXCISE APPEAL NO: 86359 OF 2015

[Arising out of Order-in-Appeal No: GOA-EXCUS-APP-052 to 065-14-15 dated 17th March 2015 passed by the Commissioner of Central Excise (Appeals), Pune Appeal-II CX. (at Goa).]

De Nora India Ltd

... Appellant

Plot No. 184-185 & 189, Kundiam Industrial Estate,
Kundiam, Goa – 403 115

versus

Commissioner of Customs and Central Excise

...Respondent

ICE House, Patto Plaza, Panaji, Goa- 403001

APPEARANCE:

Shri C S Biradar, Advocate for the appellant

Shri Rajeev Ranjan, Assistant Commissioner (AR) for the respondent

CORAM:

HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)

HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO: 85336/2024

DATE OF HEARING: 15/03/2024

DATE OF DECISION: 15/03/2024

PER: CORAM

On behalf of appellant it is submitted that they had sought
coverage under Sabka Vishwas (Legacy Dispute Resolution)

Scheme, 2019 and furnished final discharge certificate issued by the competent authority.

2. Accordingly, in conformity with section 127(6) of Finance Act 2019, the appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in open court)

(AJAY SHARMA)
Member (Judicial)

(C J MATHEW)
Member (Technical)

**/as*